

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI



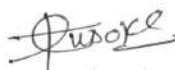

C.P No. 119/(MAH)/2013
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Mr. Vishnu Bhanudas Halnor & Ors.
V/s.
M/s. Lavender Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Dnyandeo B. Pathan	Director	
2.	Anandrao H. Thombare	Director	
3.	Atul G. Doke	Director	
4.	Satish Dnyandeo Marde	Director	

ORDER

T.C.P. No. 119/397-398/CLB/MB/2013

None present from the Petitioner's side, whereas Respondent No.2 to 5 are present in person stating that they have been continuing as directors of R1 company and for there being a settlement in between the Petitioner and Respondents by purchase of Petitioner shares on 09.01.2014, the Petitioner is no more shareholder in the company, therefore the cause of action in this Petition has become infructuous.

For the Petitioner having remained absent and since the Respondents have come and shown share transfer forms and share certificates reflecting transfer of the Petitioner shares to these Respondents, the Petitioner being absent, the Company Petition is dismissed for default.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).